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WP-25479-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 2nd OF JULY, 2025

WRIT PETITION No. 25479 of 2025

PUNAM PATIL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Manuraj Singh, learned counsel for the petitioner.

Shri Amit Rawal, learned Govt. Advocate for the respondents/State.

ORDER

- 1. Heard on the question of admission.
- 2. This petition has been filed by the petitioner under Article 226 of the Constitution of India against the order dated 17.06.2025 (Annexure P-1) passed by respondent No.4 whereby, the petitioner has been transferred from Government Primary School, Upsarpanch Faliya, Block Bhagvanpura, District Khargone to Government Primary School, Setelite Barka Faliya, Block Khargone, District Khargone.
- 3. It is submitted that the respondents/competent authority be directed to decide the petitioner's representation and till then the petitioner may be allowed to continue at the present place of posting i.e. Government Primary School, Upsarpanch Faliya, Block Bhagvanpura, District Khargone.
- 4. Counsel for the State, on the other hand, has submitted that the representation of the petitioner shall be decided in accordance with law.

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- 5. Having considered the rival submissions and on perusal of the documents filed on record, this Court is inclined to dispose of this petition with a direction to the petitioner to file a fresh representation along with all relevant documents before the competent authority/respondent No.4 within a period of one week from today and if such a representation is filed by the petitioner, the same shall be decided by the competent authority/respondent No.4 by a speaking and reasoned order, in accordance with law within a further period of four weeks from the date of filing of the representation.
- 6. Till the representation of the petitioner is decided, she shall be allowed to continue at the present place of posting i.e. Government Primary School, Upsarpanch Faliya, Block Bhagvanpura, District Khargone in case no one else has joined in her place.
- 7. It is made clear that this Court has not reflected upon the merits of the case.
 - With the aforesaid, present petition stands disposed of.
 Certified copy as per rules.

(PRANAY VERMA) JUDGE